

No. HOME-C-(A)0(04)/5/2024(222347)  
Government of Himachal Pradesh  
Home Department

From,

The Addl. Chief Secretary (Home) to the  
Government of Himachal Pradesh.

To

1. The Registrar General  
High Court of Andhra Pradesh,  
Neapadu, Andhra Pradesh-522237
2. The Registrar General  
High Court of Allahbad  
Nyaya Marg, Canton, Dhoomanganj,  
Prayagraj, Uttarpradesh-211001
3. The Registrar General  
High Court Chennai, High Court Road,  
Parry's corner, George Town,  
Chennai, Tamilnadu-600108
4. The Registrar General  
High Court of Mumbai  
Dr. Daabhai Naroji road-Fort Area,  
Kala Ghoda, Church Gate, Mumbai,  
Maharashtra 400032.
5. The Registrar General  
High Court of Calcutta 3, Esplanode row,  
W.B.B.D bagh, Calcutta West Bengal-700001
6. The Registrar General  
High Court of Chhattisgarh,  
Raipur Bilaspur Expressway Bodri,  
Bilaspur, Chhattisgarh-495220
6. The Registrar General  
High Court of Delhi, Shastri Road,  
Justice S.B. Marg, New Delhi-110503
7. The Registrar General  
High Court of Gujrat, Sarkhej,  
Gandhinagar HWY, Sola,  
Ahmedabad, Gujrat-380060
8. The Registrar General  
High Court of Gauhati, M.G. Road,  
lalasil, Uzan Bazar, Gauhati, Assam-781001
9. The Registrar General  
High Court of Himachal Pradesh,  
The Mall Ravenswood Shimla-171001

25. The Registrar General High Court  
Uttarakhand, Mallital, Nainital, Uttarakhand-263002

Dated: Shimla-2,

07/01/2025

Subject: ~~Regarding inviting applications for filling up of post of the members  
in the HP Human Rights Commission.~~

Sir,

On the subject cited above, I am directed to say that the State of H.P. is going to constitute H.P. Human Rights Commission by filling up the post of members. In this regard, it is mentioned that as requirement of the Protection of Human Rights Act, one member is to be appointed who is/ has been Judge of High Court or District Judge in the State with a minimum of seven years of experience as District Judge. The detail i.e. eligibility, pay and terms of office is being enclosed herewith at Annexure-A for perusal.

In view of above, it is requested that suitable names fulfilling the criteria as per amended Protection of Human Rights Act, 2019 may be supplied to O/o the Additional Chief Secretary (Home) to the Government of Himachal Pradesh Shimla-171002 latest by 05:00 PM before 31/01/2025. Whereafter the selection committee as prescribed in the Act, shall take further necessary action. The advertisement is also available on the official website of Home Department of H.P. Government.

**This may kindly be given your personal attention.**

Yours faithfully,



(Dinesh Kumar Gupta)  
Under Secretary (Home) to the  
Government of Himachal Pradesh

			relating to human rights.	at the same rates as are admissible to judge of the High Court.	<p>appointment.</p> <p>Provided that no Member shall hold office after he has attained the age of seventy years.</p> <p>On ceasing to hold office, a Member shall be ineligible for further employment under the Government of a State or under the Government of India.</p>
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The applications should be super-scribed as: "Application for the Post of Judicial/Administrative Member of the HP State Human Rights Commission" Whereafter search/selection committee as prescribed in the Act, shall take further necessary action. The advertisement is also available on the Official Website of Home Department HP Government.

Sd/-  
 Chief Secretary to the  
 Govt. of Himachal Pradesh